

- (ii) G.S.R. 780 (E) published in Gazette of India dated the 23rd August, 1989 approving with modification the Cochin Post and Dock (Amendment) Regulations, 1988. [Placed in Library. See No.LT.314/90]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 91) of section 619A of the Companies Act 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No.LT.315/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1988-89. [Placed in Library. See No.LT 316/90]

12.19 hrs.

ELECTION TO COMMITTEES

[Translation]

(I) **Indian Council of Agricultural Research**

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): Sir, I beg to move:

"That in pursuance of Rule 4 (vii) of the Rules of Indian Council of Agricultural Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

[English]

MR. SPEAKER: The question is:

" That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members, from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

[Translation]

(II) **National Oilseeds and Vegetable Oils Development Board**

SHRI DEVI LAL: I beg to move:

" That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House

do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

[English]

MR. SPEAKER: The question is :

"That in pursuance of sub-section (4) (e) of section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(iii) Committee on Official Language

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move:

" That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations therein in accordance with sub-section (3) of Section 4 of the said Act".

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) of Section 4 of the Official Lan-

guages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act".

The motion was adopted.

12.22 hrs.

**BUSINESS ADVISORY COMMITTEE
Second Report**

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandssur): Sir, I beg to move:

" That this House do agree with the second report of the Business Advisory Committee presented to the House on the 14th March, 1990".

[English]

SHRI HARISH RAWAT (Almora): Sir, I am on a point of order

[Translation]

I have given a notice that in the report of the Business Advisory Committee, nothing has been mentioned about two important matters, firstly regarding the time of discussion on the Minister's statement regarding increase in telecome rates and secondly about incidents recurred in Meham. These issues have not been discussed so far. Democrats like you are sitting here. Hence the Business advisory committee should pay attention to such serious matters.'